

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

I.A. 156 of 2013 in DFR 923 of 2013

Dated : 28th May, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Maharashtra State Electricity Distribution
Company Ltd.Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission ... Respondent(s)
& Ors.**

Counsel for the Appellant (s): Ms. Deepa Chawan
Ms. Ramni Taneja
Mr. Kiran Gandhi

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan
Ms. Richa Bharadwaja for R.1
Mr. M.G. Ramachandran
Ms. Dipali Sheth for R.2

ORDER

**I.A. 156 of 2013
(Appl. for condonation of delay)**

This is an Application to condone the delay of 72 days in filing the Appeal.

We have heard the learned counsel for the parties.

Since there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post for Admission on **29.05.2013.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**